Annexure-6

Name of the corporate debtor: Hudli and Sons Metallics Pvt. Ltd.; Date of commencement of Liquidation: 20-06-2024; List of stakeholders as on 11-11-2024

List of operational creditors	(other than Workmen,	, Employees and Governn	nent Dues)

														(Amount in ₹)
S.No.	Name of Creditor	Details of	claim received	Details of claim a	admitted					Amount of	Amount of	Amount of claim	Amount of claim	· · · · · · · · · · · · · · · · · · ·
		Date of Receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted	contingent claim	any mutual dues, that may be set off	rejected	under verification	
1	Ceraflux India P. Ltd.	04-07-2024	9,15,360.94	9,09,200.87	Supply of raw material	0.00	NA	NA	0.81%	0.00	0.00	6,160.07	0.00	Claim submitted during Liquidation period.
	Thermochem Processes P. Ltd.	04-07-2024	45,50,251.31	36,06,232.00		0.00	NA	NA	3.23%	0.00		9,44,019.31		Claim submitted during Liquidation period
	Gajanan Scraps	12-07-2024	6,49,566.00	6,49,566.00		0.00	NA	NA	0.58%	0.00	0.00			Claim submitted during Liquidation period
4	Munna Steels	13-07-2024	1,88,50,552.00			0.00	NA	NA	16.18%	0.00	0.00	7,74,307.00	0.00	Claim submitted during Liquidation period
5	Shree Mahalaxmi Sales	18-07-2024	5,900.00	5,900.00	Supply of raw material	0.00	NA	NA	0.01%	0.00	0.00	0	0.00	Claim submitted during Liquidation period
6	Shri Shine O Paints Kolhapur P. Ltd.	20-07-2024	2,63,412.00	2,63,412.00		0.00	NA	NA	0.24%	0.00	0.00	0	0.00	Claim submitted during Liquidation period
7	Ramsina Metal Corporation	20-07-2024	3,95,932.00	3,95,932.00	Supply of raw material	0.00	NA	NA	0.35%	0.00	0.00	0	0.00	Claim submitted during Liquidation period
8	Pradeep Metals	20-07-2024	5,73,804.00	5,73,804.00	Supply of material	0.00	NA	NA	0.51%	0.00	0.00	0	0.00	Claim submitted during Liquidation period
9	Bhartia Chemicals		4,95,438.00	2,15,454.00	material	0.00	NA	NA	0.19%	0.00				Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
10	Bhartia Petro		5,13,155.00	83,613.00	Sale of material	0.00	NA	NA	0.07%	0.00	0.00	4,29,542.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."

11	Super Abrasives	19,384.00	13,216.00	Sale of material	0.00	NA	NA	0.01%	0.00	0.00	6168.00	0.00 Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
12	Sourabh Trading	65,269.00	63,711.00		0.00	NA	NA	0.06%	0.00	0.00	1,558.00	0.00 Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
13	Shivani Enterprises	1,23,102.00	81,433.00	Sale of material	0.00	NA	NA	0.07%	0.00	0.00	41,669.00	0.00 Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
14	Maahesh Enterprises	24,312.00		Supply of material	0.00	NA	NA	0.01%	0.00	0.00	9,929.00	0.00 Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."

15	JM Trading Co.	94,600.00	94,598.00	Supply of material	0.00	NA	NA	0.08%	0.00	0.00	2.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
16	Yashraj Industries	11,800.00		Supply of material	0.00	NA	NA	0.01%	0.00	0.00	0	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
17	Patil Enterprises	42,50,394.00	34,15,860.00	Sale of material	0.00	NA	NA	3.06%	0.00	0.00	8,34,534.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
18	Rahul Enterprises	31,452.00	31,452.00	Sale of material	0.00	NA	NA	0.03%	0.00	0.00	0	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."

19	S A Traders	31,27,908.00	29,11,203.00		0.00	NA	NA	2.61%	0.00	0.00	2,16,705.00		Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
20	Shri Mahalaxmi Scrap Traders	21,05,309.00	21,05,309.00	Scrap	0.00	NA	NA	1.88%	0.00	0.00	-	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
21	Shri Swami Samarth Enterprises	3,80,000.00	37,250.00		0.00	NA	NA	0.03%	0.00	0.00	3,42,750.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
22	Dhanashri Industries	12,88,421.00	6,65,309.00	Sale of material	0.00	NA	NA	0.60%	0.00	0.00	6,23,112.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."

			Supply of material	0.00	NA	NA	0.08%	0.00	0.00	57,745.00		Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
24	Jageswori Enterprises	18,10,346.00	 Supply of material	0.00	NA	NA	1.30%	0.00	0.00	3,58,678.00	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
25	Global Enterprises	1,15,388.00 4,08,03,419.25	Supply of material	0.00	NA	NA	0.04%	0.00	0.00	70,431.00 49,97,293.38	0.00	Claim submitted during CIRP period, in accordance with Reg 12 (2) (c) of IBBI (Liquidation Process) Regulations, 2016, "In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38."